

Suspension of Issue of Cement to Registered House Builders

3509. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to suspend issue of cement to registered house builders of the capital with effect from 16th June, 1980;

(b) if so, details thereof; and

(c) if so, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) and (c). There is a general scarcity of cement in the country including Union Territory of Delhi as the overall availability of cement in the country is less than the demand. Delhi Administration has reported that due to non-arrival of cement in Delhi due to locomen's strike, the position got further aggravated. Delhi Administration has, therefore, suspended issue of cement to house builders who are already registered with the Department of Food & Civil Supplies, Delhi Administration. The registration of sanctioned plans for construction of new houses has also been suspended temporarily in the Union Territory of Delhi. In order to mitigate the difficulties, it has been decided by the Delhi Administration that the DDA and Municipal Corporation, Delhi would extend construction period upto six months in respect of house builders and those who have not been able to complete construction owing to non-availability of cement without levy of any penalty. Every effort is being made by the Delhi Administration to lift cement from factories by road and the Administration has indicated that the issue of cement to the registered house builders will be resumed at the earliest possible date.

Foreign Collaborated in Hotel Industry

3510. SHRI P. K. KODIYAN: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 1841 on the 26th March, 1980 regarding foreign collaboration for 5-Star Hotels; and state:

(a) whether Government have since formulated its policy with regard to foreign collaboration in the hotel industry;

(b) whether any decision has been taken on the pending applications seeking collaboration with foreign hotels; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) No Sir,

(b) No Sir,

(c) Does not arise.

Review of Resources and Expenditure by States to avoid Deficit

3511. SHRI CHIRANJIT LAL SHARMA: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that Planning Commission has addressed the State Governments to conduct an immediate and intensive review of the resources and expenditure to ensure that the expenditure is suitably adjusted to the resources available and there is no deficit in the States; and

(b) if so, reaction of the States (State-wise)?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): (a) In the context of the formulation of the Sixth Five-Year Plan—1980-85, the Planning Commission has requested the State Governments, while assessing the resources for the Sixth Plan,